

(c) the total amount of arrears of provident fund contribution from employers as on 31st March, 1977; and

(d) the steps Government have taken to prevent the misuse of the Provident Fund Act?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR  
(SHRI RAVINDRA VARMA): The  
Employees Provident Fund authori-  
ties have intimated as under:—

(a) No losses have been incurred by the Employees' Provident Fund Organisation. In cases where employers default in making timely payment of statutory dues damages are levied on them according to an escalating scale the maximum whereof is 100 per cent i.e., equal to the amount in arrears.

(b) The required information is being collected and will be laid on the Table of the Sabha in due course.

(c) As on the 31st March, 1977, an amount of Rs. 18.27 crores (approximately) as arrears of Provident Fund Contributions was due from unex-empted establishments.

(d) Action has been taken by the Provident Fund authorities against the defaulting employers under section 8 (recovery of dues as arrears of land revenue), and sections 14, 14A, 14AA, (prosecutions) of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. Additionally, prosecutions under sections 406/409 of the Indian Penal Code (breach of trust and criminal misappropriation) are instituted by them where the employers deduct employees' share of the provident fund from the employees' wages but do not remit the same to the Provident Fund. The Courts are approached under section 110 of the Criminal Procedure Code for binding the defaulting employers for good behaviour.

1279 LS—8.

### Reinstatement of Doctors of Delhi Hospitals

\* 2860. SHRI GANGADHAR APPA BURANDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether services of the 11 Irwin Hospital's doctors and one each from Lady Hardinge and Willingdon Hospital who were office-bearers and active members of the Federation of Junior Doctors Association of Delhi, had been terminated following a decision taken by Mrs. Indira Gandhi Cabinet on May 4, 1974; and

(b) if so, whether Government have reinstated all the doctors?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) The services of 13 junior doctors belonging to the Maulana Azad Medical College, Lady Hardinge Medical College, Willingdon Hospital and the Irwin Hospital were terminated or the teaching and training facilities provided to some of the post-graduate students amongst them were withdrawn by the concerned Institution/hospital in connection with their role as ring-leaders of the Gherao of Dr. Padmavati, the then Director-Principal of Maulana Azad Medical College and Hospital complex and assault on Dr. S. K. Sandhu during the year 1974.

(b) The court cases against these doctors have been recently withdrawn by the Delhi Administration. The doctors whose services were terminated will be reinstated as and when they apply.

### टेलीफोन सलाहकार समिति

2861. श्री अर्जुन सिंह भदौरिया : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों में विभिन्न राज्यों और संघ राज्य क्षेत्रों में टेलीफोन